

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 1150 of 2014

Lakhi Pado Mahto @ Langari @ Nagari

... .. **Petitioner**

Versus

The State of Jharkhand

...

...

**Opposite Party**

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**CORAM :HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**

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For the Petitioner

: Mr. Vikash Kumar, Advocate

For the Opp. Party- State

: Mr. Sanjay Kumar Srivastava,  
Advocate

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**Through Video Conferencing**

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15/26.06.2020

Heard Mr. Vikash Kumar, learned counsel appearing on behalf of the petitioner.

2. Heard Mr. Sanjay Kumar Srivastava, learned counsel appearing on behalf of the opposite party- State of Jharkhand.

3. Learned counsel for the petitioner submits that as per order dated 11.05.2015, this revision application has to be heard on limited issue of sentence only. He submits that he will provide the number of certain cases in which the point of sentence has been considered by this Court by tomorrow and submits that the matter may be posted on Monday for final disposal.

4. Considering the submissions made, the matter is adjourned and is directed to be posted on 29.06.2020 under the heading "For Final Disposal".

**(Anubha Rawat Choudhary, J.)**

*Pankaj*